

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10TH APRIL, 2015

No. 76 A : The services of the Officers named in Column No.2 of the table given below are recalled from the State Government and on their repatriation to the parent department, they are transferred and posted as Principal District & Sessions Judges of the Districts, as mentioned in Column No.3 of the table:-

Sl. No.	Name of the Officers with designation and present place of posting	New place of posting as
1	2	3
01.	Sri Sajjan Kumar Dubey, Member Secretary, Jharkhand State Legal Services Authority, Ranchi	Principal District & Sessions Judge, Deoghar
02.	Sri Ghanshyam Kumar Mallik, Principal Judge, Family Court, Deoghar	Principal District & Sessions Judge, Pakur
03.	Sri Pravas Kumar Singh, Principal Judge, Family Court, Dhanbad	Principal District & Sessions Judge, Lohardaga

By order of the Court
Sd/- A. K. Choudhary
Registrar General

Memo. No.
XIX(4)/1/2010/ Apptt.

Dated Ranchi, the 10th April, 2015

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- A. K. Choudhary
Registrar General

Memo. No. 2914-2927
XIX(4)/1/2010/ Apptt.

Dated Ranchi, the 10th April, 2015

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), G.E.-5, Jharkhand, Ranchi / O/o the Registrar General, the Registrar (Establishment), the Registrar (Vigilance) I/c, the Registrar (Administration) I/c, the Joint Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the Central Project Co-ordinator I/c, e- Courts Project, the Deputy Registrar (Protocol), I/c NIC Cell (with a direction to upload the same in the website of the Court)..... High Court of Jharkhand, Ranchi for information and necessary action & the Principal Judicial Commissioner, Ranchi, the Principal District & Sessions Judges, Deoghar, Pakur, Dhanbad, Pakur & Lohardaga for information and needful & all Officers concerned with a direction to join their new assignment on or before 05th May, 2015.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10TH APRIL, 2015

No. 77 A : The following Officers of the rank of Principal District Judges named in Column No.2 of the table given below are transferred and posted at the places, as mentioned in Column No.3 of the table:-

Sl. No.	Name of the Officers with designation and present place of posting	New place of posting as
1	2	3
01.	Sri Pankaj Srivastava, Principal District & Sessions Judge, Deoghar	Principal District & Sessions Judge, Garhwa
02.	Sri Anant Vijay Singh , Principal District & Sessions Judge, Jamshedpur	Principal Judicial Commissioner, Ranchi
03.	Sri Sarfaraz Hasan Kazmi, Principal Judicial Commissioner, Ranchi	Principal District & Sessions Judge, Jamshedpur
04.	Sri Nageshwar Prasad, Principal District & Sessions Judge, Hazaribagh	Principal District & Sessions Judge, Godda
05.	Sri Vishnu Kant Sahay, Principal District & Sessions Judge, Lohardaga	Principal District & Sessions Judge, Hazaribagh

By order of the Court
Sd/- A. K. Choudhary
Registrar General

Memo. No.

Dated Ranchi, the 10th April, 2015

XIX(4)/1/2010/ Apptt.

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- A. K. Choudhary

Registrar General

Memo. No. 2929 - 2946

Dated Ranchi, the 10th April, 2015

XIX(4)/1/2010/ Apptt.

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), G.E.-5, Jharkhand, Ranchi / O/o the Registrar General, the Registrar (Establishment), the Registrar (Vigilance) I/c, the Registrar (Administration) I/c, the Joint Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Jharkhand, Ranchi / the Central Project Co-ordinator I/c, e- Courts Project, the Deputy Registrar (Protocol), I/c NIC Cell (with a direction to upload the same in the website of the Court)..... High Court of Jharkhand, Ranchi for information and necessary action & the Principal Judicial Commissioner, Ranchi, the Principal District & Sessions Judges, Deoghar, Jamshedpur, Hazaribagh, Garhwa, Godda & Lohardaga for information and needful & all Officers concerned with a direction to join their new assignment on or before 05th May, 2015.


10.04.15
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 10th April, 2015

No. 78 A : The Officers of the Cadre of District Judge named in Column No.2 are transferred and posted at the places as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the Officers with designation and present place of posting	Posted on transfer as
1	2	3
1.	Shri Arun Kumar Rai, Judicial Commissioner-cum-Special Judge, CBI (AHD Scam), Ranchi	District & Additional Sessions Judge, Dhanbad
2.	Shri Akhil Kumar, District & Additional Sessions Judge, Gumla	Judicial Commissioner, Ranchi
3.	Shri Ram Sharma, District & Additional Sessions Judge, Dhanbad	District & Additional Sessions Judge, Hazaribagh
4.	Shri Nikesh Kumar Sinha, District & Additional Sessions Judge –cum-Special Judge, CBI, Dhanbad	District & Additional Sessions Judge, Jamshedpur
5.	Shri Ashok Kumar Pathak, District & Additional Sessions Judge –cum-Special Judge, CBI, Dhanbad	Judicial Commissioner, Ranchi
6.	Shri Gopal Kumar Roy, District & Additional Sessions Judge –cum-Presiding Officer, MVA, Hazaribagh	District & Additional Sessions Judge, Dhanbad
7.	Mrs. Rita Mishra, Judicial Commissioner, Ranchi	District & Additional Sessions Judge, Deoghar
8.	Shri Awadhesh Kumar Mishra, Judicial Commissioner-cum-Special Judge, CBI (AHD Scam) & FERA/ FEMA, Ranchi	District & Additional Sessions Judge, Dumka
9.	Mrs. Veena Mishra, District & Additional Sessions Judge, Deoghar	District & Additional Sessions Judge, Rajmahal
10.	Shri Surendra Kumar Pandey, District & Additional Sessions Judge –cum-Special Judge, CBI, Dhanbad	District & Additional Sessions Judge, Hazaribagh
11.	Shri Mahesh Prasad Yadav, Judicial Commissioner, Ranchi	District & Additional Sessions Judge, Dhanbad
12.	Shri Satya Prakash No. 2, Judicial Commissioner-cum-Special Judge, CBI (Other than AHD Scam), Ranchi	District & Additional Sessions Judge, Dhanbad
13.	Shri Shree Prakash Dubey, District & Additional Sessions Judge, Dumka	District & Additional Sessions Judge, Chatra
14.	Shri Swarn Shanker Prasad, District & Additional Sessions Judge, Jamshedpur	Judicial Commissioner, Ranchi

By order of the Court,

Sd/-A. K. Choudhary
Registrar General

Memo. No. /Apptt.

Dated Ranchi, the 10th April, 2015

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- A. K. Choudhary
Registrar General

10.04.15

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 10th April, 2015

No. 79 A: The Judicial officers named in Column no. 02 are transferred and posted as Judicial Magistrate as at the place mentioned against their names given in Column no. 03 against the chain of the Officer as mentioned in the Column No. 04 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officers named in Column no. 02 at their respective places of new posting, shown in Column no. 03 of the table :-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting	Chain of transfer/Remark
01.	02.	03.	4
01	Sri Mukulesh Chandra Narain, Judicial Magistrate-cum-Judge Incharge, Deoghar	Pakur	Against vacant post
02	Sri Onkar Nath Choudhary, Administrative Officer, Judicial Academy Jharkhand, Ranchi (Services recalled from the State Government)	Jamtara	Vice Sri Sri Manoranjan Kumar No.1
03	Sri Prabhat Kumar Sharma, Judicial Magistrate, Deoghar	Deoghar	Vice Sri Mukulesh Chandra Narain
04	Sri Akhilesh Kumar Tiwari, SDJM, Madhupur, Deoghar	Ranchi	Against vacant post
05	Sri Sanjay Kumar Singh No. III, Judicial Magistrate, Hazaribagh	Deoghar	Vice Sri Prabhat Kumar Sharma
06.	Sri Binod Kumar, Judicial Magistrate, Daltonganj	Dhanbad	Vice Mrs. Richa Srivastava
07.	Mrs. Richa Srivastava, Judicial Magistrate-cum-Addl. Civil Judge (Junior Division), Dhanbad	Hazaribagh	Vice Sri Sri Sanjay Kumar Singh No. III
08.	Sri Manoranjan Kumar No. I, Judicial Magistrate, Jamshedpur	Jamtara	Vice Sri Surya Mani Tripathi
09.	Sri Rajiv Tripathi, J.M.-cum-Addl. Civil Judge (Junior Division), Dhanbad	Daltonganj	Vice Sri Binod Kumar
10.	Sri Vishal Gaurav, J.M.-cum-Judge Incharge-cum- Addl. Civil Judge (Junior Division)-cum-P.M. (J.J. Board), Latehar	Jamshedpur	Against vacant post
11.	Sri Sandeep Nishit Bara, Judicial Magistrate, Ranchi,	Latehar	Vice Sri Vishal Gaurav

Further, the concerned Principal District and Sessions Judges including Principal Judicial Commissioner are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- A. K. Choudhary
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10TH APRIL, 2015

No. 80 A: The Officers named in Column No.2 are transferred and/ posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 in the chain of the Officers as mentioned in Column No.4 of the table given below:-

Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department).	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.	Chain of transfer/ remarks
1	2	3	4
1.	Sri Lolarak Dubey, Chief Judicial Magistrate, Hazaribah	a) Civil Judge (Senior Division) b) Deoghar c) Deoghar	Vice Sri Rajesh Sharan Singh
2.	Sri Niraj Kumar Srivastav, Chief Judicial Magistrate, Ranchi	a) Civil Judge (Senior Division) b) Dhanbad c) Dhanbad	Vice Sri Diwakar Pandey
3.	Sri Diwakar Pandey, Chief Judicial Magistrate, Dhanbad	a) Civil Judge (Senior Division) b) Ranchi c) Ranchi	Vice Sri Niraj Kumar Srivastav
4.	Sri Rajesh Sharan Singh, Chief Judicial Magistrate, Deoghar	a) Civil Judge (Senior Division) b) Hazaribagh c) Hazaribagh	Vice Sri Lolarak Dubey
5.	Sri Raj Kamal Mishra, Civil Judge (Senior Division)-I-cum-ACJM, Jamshedpur	a) Civil Judge (Senior Division) b) Rajmahal c) Sahebganj	Vice Sri Manoj Chandra Jha
6.	Sri Ajit Kumar Singh, Civil Judge (Senior Division)-I-cum-ACJM, Garhwa	a) Civil Judge (Senior Division) b) Jamshedpur c) Jamshedpur	Vice Sri Raj Kamal Mishra
7.	Mrs. Shweta Kumari No.I, Civil Judge (Senior Division), Ranchi	a) Civil Judge (Senior Division) b) Koderma c) Koderma	Against vacant post
8.	Sri Sujit Kumar Singh, Civil Judge (Senior Division)-cum-Secretary, DLSA, Saraikela	a) Civil Judge (Senior Division) b) Jamtara c) Jamtara	Against vacant post
9.	Sri Manoj Chandra Jha, Civil Judge (Senior Division)-I-cum-ACJM, Rajmahal (Sahebganj)	a) Civil Judge (Senior Division) b) Garhwa c) Garhwa	Vice Sri Ajit Kumar Singh
10.	Sri Shyam Nandan Tiwary, Civil Judge (Senior Division), Ranchi	a) Civil Judge (Senior Division) b) Koderma c) Koderma	Against vacant post

By order of the Court,

Sd/- A.K.Choudhary
Registrar General

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HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH APRIL, 2015

No 81 A: In exercise of powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court is pleased to confer upon the Officers named in Column No.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the Districts noted against their respective names in Column No.3 of the table.

Further, in exercise of the powers conferred under Sub Section (1) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are appointed as Chief Judicial Magistrate for the Districts noted against their respective names in Column No.3 of the table given below:-

Sl. No.	Name of the officers with designation and present place of posting (with Judgeship/Department).	Name of the District
1	2	3
1	Sri Lolarak Dubey, Chief Judicial Magistrate, Hazaribah [Under orders of transfer and posting at Deoghar as Civil Judge (Sr. Division)]	Deoghar
2	Sri Niraj Kumar Srivastav, Chief Judicial Magistrate, Ranchi [Under orders of transfer and posting at Dhanbad as Civil Judge (Sr. Division)]	Dhanbad
3	Sri Diwakar Pandey, Chief Judicial Magistrate, Dhanbad [Under orders of transfer and posting at Ranchi as Civil Judge (Sr. Division)]	Ranchi
4	Sri Rajesh Sharan Singh, Chief Judicial Magistrate, Deoghar [Under orders of transfer and posting at Hazaribagh as Civil Judge (Sr. Division)]	Hazaribagh

By order of the Court
Sd/- **A.K.Choudhary**
Registrar General

Memo No.-----/ Apptt. Dated Ranchi, the _____

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- **A.K.Choudhary**
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10TH APRIL, 2015

No. 82 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with judgeship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Sri Raj Kamal Mishra, Civil Judge (Senior Division)-I-cum-ACJM, Jamshedpur [Under orders of transfer and posting at Rajmahal as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Rajmahal c) Sahebganj	XXXXX
2.	Sri Ajit Kumar Singh, Civil Judge (Senior Division)-I-cum-ACJM, Garhwa [Under orders of transfer and posting at Jamshedpur as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Jamshedpur c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Jamshedpur Munsifi
3.	Sri Manoj Chandra Jha, Civil Judge (Senior Division)-I-cum-ACJM, Rajmahal (Sahebganj) [Under orders of transfer and posting at Garhwa as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Garhwa c) Garhwa	S.C.C. powers of Rs.1500/- within the local limits of Garhwa Munsifi

By order of the Court,

Sd/- A.K.Choudhary

Registrar General

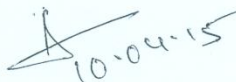
Memo. No. _____ / Apptt.

Dated Ranchi the 10th April, 2015

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- A.K.Choudhary

Registrar General

 10.04.15

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 10TH APRIL, 2015

No. 83 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1	Sri Raj Kamal Mishra, Civil Judge (Senior Division)-I-cum-ACJM, Jamshedpur [Under orders of transfer and posting at Rajmahal as Civil Judge (Sr. Division)]	Sahebganj	Rajmahal
2	Sri Ajit Kumar Singh, Civil Judge (Senior Division)-I-cum-ACJM, Garhwa [Under orders of transfer and posting at Jamshedpur as Civil Judge (Sr. Division)]	Jamshedpur	Jamshedpur
3	Sri Manoj Chandra Jha, Civil Judge (Senior Division)-I-cum-ACJM, Rajmahal (Sahebganj) [Under orders of transfer and posting at Garhwa as Civil Judge (Sr. Division)]	Garhwa	Garhwa

By order of the Court,

Sd/- A.K.Choudhary
Registrar General

Memo No. _____ / Apptt.

Dated Ranchi, the 10th April, 2015

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- A.K.Choudhary
Registrar General

Memo No. _____ / Apptt.,

Dated Ranchi, the 10th April, 2015

Copy forwarded to the Principal District & Sessions Judges, Jamshedpur, Sahebganj & Garhwa for information and communication to the Officers concerned.

Sd/- A.K.Choudhary
Registrar General


10.04.15

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

The 10th April, 2015

No. 84 A: The Judicial officers named in Column no. 02 are transferred and posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 against the chain of the Officer as mentioned in the Column No. 04 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as Sub-divisional Judicial Magistrates, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.

Sl. No	Name of the officer with designation and present place of posting	(a) Station transferred/posted to (b) Name of the Judgeship (c) Name of the Sub-division	Chain of Transfer/Remark
1.	2.	3.	4.
01	Sri Alok Kumar, SDJM, Koderma	(a) Madhupur (b) Deoghar (c) Madhupur	Vice Sri Akhilesh Kumar Tiwari
02	Sri Surya Mani Tripathi, J.M.-cum-Judge Incharge-cum-P.M. (J.J. Board), Jamtara	(a) Koderma (b) Koderma (c) Koderma	Vice Sri Alok Kumar

By order of the Court,
Sd/- A. K. Choudhary
Registrar General

Memo No. /Apptt **Dated Ranchi the 10th April, 2015**

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A. K. Choudhary
Registrar General

Memo No. 3/54-3/65/Apptt. **Dated Ranchi the 10th April, 2015**

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) I/c/ the Registrar (Administration) I/c/ the Registrar (Establishment) / the JR-cum-P.P.S. to the Hon'ble the Chief Justice / the CPC I/c& I/c NIC Cellof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (communication to the Officers concerned to join their new assignment on or before 05th May, 2015)


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
The 13th April, 2015

No. 85 A: The Judicial officers named in Column No. 02 are posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 3 against the chain of the Officer as mentioned in the Column No. 04 of the table below, to do the administrative duties in those Judgeships :-

Sl No.	Name of the officer with designation and present place of posting	Station where duties are to be performed	Chain of Transfer/Remark
01.	02	03	04
1.	Sri Onkar Nath Choudhary, Administrative Officer, Judicial Academy Jharkhand, Ranchi [under orders of transfer to Jamtara as JM]	Jamtara	Vice Sri Surya Mani Tripathi
2.	Sri Prabhat Kumar Sharma, Judicial Magistrate, Deoghar	Deoghar	Vice Sri Mukulesh Chandra Narain
3.	Sri Sandeep Nishit Bara, Judicial Magistrate, Ranchi [under orders of transfer to Latehar]	Latehar	Vice Sri Vishal Gaurav

By order of the Court,
Sd/- A. K. Choudhary
Registrar General

Memo No. _____ /Apptt

Dated Ranchi the 10th April, 2015

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/ A. K. Choudhary
Registrar General

Memo No. 3197-3208 /Apptt.

Dated Ranchi the 13th April, 2015

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) /c/ the Registrar (Administration) /c/ the Registrar (Establishment) / the JR-cum-P.P.S. to the Hon'ble the Chief Justice / the CPC /c& /c NIC Cellof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (communication to the Officers concerned to join their new assignment on or before 05th May, 2015)


13 04 15
Registrar General

HIGH COURT OF JHARKHAND
NOTIFICATION

THE 13TH APRIL, 2015

No. 86 A: The Judicial officer named in Column no. 02 are appointed as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below, in addition to their present assignment.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officer concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1987.
01	02	03	04
1.	Sri Sandeep Nishit Bara, Judicial Magistrate, Ranchi [under orders of transfer to Latehar]	a) Civil Judge (Junior Division) b) Latehar c) Latehar	a) Rs. 1,00,000/- within the local limits of Latehar Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Latehar Munsifi

By order of the Court,

Sd/- A. K. Choudhary
Registrar General

Memo No. _____/Apptt

Dated Ranchi the 13th April, 2015

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

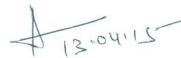
Sd/- A. K. Choudhary

Registrar General

Memo No. 3210-3218/Apptt.

Dated Ranchi the 13th April, 2015

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) /c/ the Registrar (Administration) /c/ the Registrar (Establishment) / the JR-cum-P.P.S. to the Hon'ble the Chief Justice / the CPC /c& /c NIC Cellof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and (communication to the Officers concerned to join their new assignment on or before 05th May, 2015)


13.04.15
Registrar General

HIGH COURT OF JHARKHAND
NOTIFICATION
THE 13TH April, 2015.

No. 87 A: The Judicial Officers named in Column No. 2 are designated as Additional Civil Judge (Junior Division) with immediate effect at the places mentioned against their names given in Column No. 3 of the table given below in addition to their present assignment.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01.	02.	03.
01.	Sri Akhilesh Kumar Tiwari, SDJM, Madhupur, Deoghar [under orders of transfer to Ranchi]	Ranchi
02.	Sri Binod Kumar, Judicial Magistrate, Daltonganj [under orders of transfer to Dhanbad]	Dhanbad
03.	Sri Vishal Gaurav, J.M.-cum-Judge Incharge-cum- Addl. Civil Judge (Junior Division)-cum- P.M. (J.J. Board), Latehar [under orders of transfer to Jamshedpur]	Jamshedpur

The concerned Principal District and Sessions Judges are hereby directed to ensure the transfer of Civil Cases to these courts as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- A. K. Choudhary
Registrar General

Memo No. _____ /Apptt Dated Ranchi the 1st April, 2015

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A. K. Choudhary
Registrar General

Memo No. 3220-3231 /Apptt. Dated Ranchi the 13th April, 2015

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) I/c/ the Registrar (Administration) I/c/ the Registrar (Establishment) / the JR-cum-P.P.S. to the Hon'ble the Chief Justice / the CPC I/c& I/c NIC Cellof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (**communication to the Officers concerned to join their new assignment on or before 05th May, 2015**)

13.04.15
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 13th April, 2015

No. 88 A: In partial modification of this Court's Notification No.79/A dated 10th April, 2015 communicated vide Memo No.2964-2984/Apptt. Dated 10th April, 2015, the name of Officer mentioned in chain of transfer as 'Sri Manoranjan Kumar No. I' in Column No. 4 of Sl. No. 02 be read as 'Sri Surya Mani Tripathi'.

Apart from above, the words 'Addl. Civil Judge (Junior Division)' in the designation of Sri Vishal Gaurav [Sl. No. 10] as mentioned in Column No. 02 be read as 'Civil Judge (Junior Division)'.

The other contents of the aforesaid Notification shall remain unchanged.

By Order of the Court,

Sd/- A. K. Choudhary

Registrar General

Memo No. _____/Apptt

Dated Ranchi the 13th April, 2015

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- A. K. Choudhary

Registrar General

Memo No. 3233-324/Apptt.

Dated Ranchi the 13th April, 2015

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), Bihar, G.E. 5, Doranda, Ranchi / the O/o Registrar General/ the Registrar (Vigilance) /c/ the Registrar (Administration) /c/ the Registrar (Establishment) / the JR-cum-P.P.S. to the Hon'ble the Chief Justice / the CPC /c& /c NIC Cellof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges including Principal Judicial Commissioner, Ranchi for information and needful.



Registrar General